

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH, AHMEDABAD**

**BEFORE SHRI T.R. SENTHIL KUMAR, JUDICIAL MEMBER
AND SHRI NARENDRA PRASAD SINHA, ACCOUNTANT MEMBER**

**ITA No. 357/Ahd/2019
Assessment Years : 2010-11**

Giraben Manojkumar Shah, A/23/269, GHB Flats, Near BRTS Bus Stand, Krishnanagar, Naroda, Ahmedabad-382345 PAN: BEYPS 6203 Q	Vs	Income Tax Officer, Ward 7(2)(2), Ahmedabad
अपीलार्थी/ (Appellant)		प्रत्यर्थी/ (Respondent)
Assessee by :		Shri Kushal Fofaria, AR
Revenue by :		Shri Harishi Kesh Patki, Sr DR

सुनवाई की तारीख/ **Date of Hearing** : **06/05/2024**
घोषणा की तारीख / **Date of Pronouncement** : **08/05/2024**

आदेश/ O R D E R

PER T.R. SENTHIL KUMAR, JUDICIAL MEMBER :

This is an appeal filed by the assessee as against the appellate order dated 24.12.2018 passed by the Commissioner of Income-Tax (Appeals)-7, Ahmedabad (hereinafter referred to as the “CIT(A)” in short), arising out of the reassessment order passed u/s 143(3) r.w.s. 147 of the Income-tax Act, 1961 (hereinafter referred to as the “the Act” in short), related to the Assessment Year (AY) 2010-11.

2. Today, i.e. on 6th May, 2024, is the 31st hearing of the above appeal. In the previous hearing, i.e. on 04.04.2024, ld. Counsel Shri P.B. Parmar withdrew his vakaltnama stating that “*he was unable to get necessary information and instructions from the assessee*”, and, therefore, requested to issue fresh notice to the assessee. Following that, a fresh notice was issued to the assessee fixing the case for hearing on 06.05.2024. However, the said notice sent by RPAD was

returned with the endorsement "person left". Neither any written submissions nor any paper books have been filed by the assessee in support of grounds of appeal raised by the assessee. In the absence of any further details, except grounds of appeal, we are not able to pass an order on merit of the case. Accordingly, the appeal filed by the assessee is dismissed.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open Court on 8th May, 2024 at Ahmedabad.

Sd/-

Sd/-

(NARENDRA PRASAD SINHA)
ACCOUNTNAT MEMBER

(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

Ahmedabad, Dated 08/05/2024

*४

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त (अपील) / The CIT(A)-
5. विभागीय प्रतिनिधिअधिकरण अपीलीय आयकर , /DR,ITAT, Ahmedabad,
6. गार्ड फाईल /Guard file.

TRUE COPY

आदेशानुसार/ BY ORDER,

सहायक पंजीकार (Asstt. Registrar)
आयकर अपीलीय अधिकरण
ITAT, Ahmedabad